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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 76/2001
IN
OA 649/1996

New Delhi, this the 13th day of November, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S.Tampi, Member (A)

Veena R.Kant & Ors.
Supdt./CDPO (adhoc)
Dept. of Social Welfare,
Govt. of NCT of Delhi
R/o H.No.2524, Chaman Bara
Tilak Bazar, Delhi - 110 006.

...Applicants

(None present)

V E R S U S

1. Shri P.P.Bhatnagar
Chief Secretary
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi - 110 054.

2. Shri Gopal Dixit
Secretary
Dept. of Social Welfare
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi - 110 054.

3. Shri N.Diwakar
Director
Dept. of Social Welfare
Govt. of NCT of Delhi
1, Canning Lane, Old ITI Bldg.
New Delhi - 110 001.

...Respondents

(By Advocate Shri Vijay Pandita, learned proxy
counsel for Shri Rajinder Pandita with Deptt.
representative Shri K.L.Anand, Deputy Director
& Shri Inder Singh, HC)

O R D E R (ORAL)

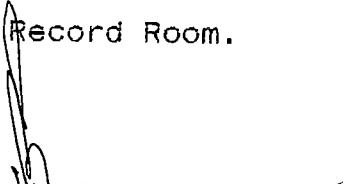
By Hon'ble Smt. Lakshmi Swaminathan,

We note that atleast on five different dates,
when the CP was listed, none has been appearing for
the petitioners or only proxy counsel have appeared.
We further note that the respondents have filed the
additional affidavit called for by our previous order
dated 7-8-2001. In the additional affidavit filed on
30-8-2001, the respondents have explained how the
review DPC had considered the cases of the concerned
officials and that they have also acted in accordance
with the relevant law and rules for filling up the 9
vacancies. In accordance with the Recruitment Rules
of 14-4-1988, it had provided that the posts are

non-selection posts. For filling up the 3 vacancies pertaining to 1977 and 1987, yearwise panels have been prepared, which according to the respondents is also in accordance with the then existing Recruitment Rules.

2. Having perused the additional affidavit which has been filed by the respondents and considering the directions in Tribunal's order dated 26-4-2000 in OA 649/1996, there appears to be no good grounds to proceed further in the Contempt Petition as it cannot be stated that the respondents have contumaciously or wilfully disobeyed the order.

3. In the facts and circumstances of the case, CP 76/2001 is dismissed. Notices to the alleged contemnors are discharged. File be consigned to the Record Room.


(Govindan S. Tamai)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

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